

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S NEXTGEN TEXTILE PARK PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s Nextgen Textile Park Private Limited
2.	Date of incorporation of corporate debtor	15/02/2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi-I
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17299DL2007PTC159203
5.	Address of the registered office and principal office (if any) of corporate debtor	C - 152, Nirman Vihar, New Delhi, India, 110092
6.	Insolvency commencement date in respect of corporate debtor	23.07.2026 (order received on 28.07.2026)
7.	Estimated date of closure of insolvency resolution process	24.01.2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rahul Jindal (IRP) IBBI/IPA-001/IP-P-02649/2021-2022/14048 Email: cirp.nextgentextile@gmail.com
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address of IRP- 52/24, Ramjas Road, Karol Bagh, New Delhi, National Capital Territory of Delhi-110005 Email- jindalrahul60@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Corresponding Address- 6772/2, 4th Floor, Dev Nagar, DB Gupta Road Opposite Bali Nursing Home Karol Bagh, New Delhi – 110005 Email- cirp.nextgentextile@gmail.com
11.	Last date for submission of claims	11.08.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link – NA Forms can be downloaded from - https://ibbi.gov.in/en/home/downloads Email: For Claims- cirp.nextgentextile@gmail.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s Nextgen Textile Park Private Limited** on 23.07.2026.

The creditors of **M/s Nextgen Textile Park Private Limited**, are hereby called upon to submit their claims with proof on or before 11th August, 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Rahul Jindal
Interim Resolution Professional
For M/s Nextgen Textile Park Private Limited
IP Reg. No.: IBBI/IPA-001/IP-P-02649/2021-2022/14048
(Authorization for Assignment valid till 30.06.2027)

Date: 29.07.2026

Place: New Delhi

INDIA SHELTER FINANCE CORPORATION LTD. **SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY**

Regd. Office:- Plot-15, 6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002

Auction Sale Notice for Sale of Immovable Assets Under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") read with Rule 8(5) read with Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Rules"). **Notice is hereby** given to the public in general and in particular to the Borrower(s), Co-Borrower(s) and Guarantor(s) or their legal heir(s) or representative(s) that the below described immovable property(s) mortgaged/charged to India Shelter Finance Corporation Limited (hereinafter referred to the Secured Creditor), the possession of which has been taken by the Authorized Officer of the Secured Creditor having its Registered Office at 6th Floor, Plot No 15, Institutional Area, Sector 44 Gurugram Haryana - 122002, will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the borrowers, co-borrowers and guarantors. The sale will be made by the Authorized Officer at the place mentioned below.

Loan Account Number/AP Number And Name of Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice u/s 13(2) Date & Amount	Date and Type of Possession	Reserve Price	Date and Time of Inspection of the property
HL33CHLONS000005147121/ AP-10337811 MR./ MRS. SARSWATI PUROHIT, MR. ASHOK PUROHIT & LAXMI NARAYAN PUROHIT	11-AUG-2026 And Rs. 31,26,162/- (Rupees Thirty-One Lakh Forty-Seven Thousand Thirty-One Only) Big Increase Amount 10000/-	Physical Possession 13-07-2026	Rs. 35,43,000 (Rupees Thirty-five Lakh Forty-three Thousand Only)	31.08-2026 (Inspection Time 10:00 AM to 05:00 PM)
TOTAL OUTSTANDING on 26-JULY-2026 Rs. 31,26,162/- (RUPEES THIRTY-ONE LAKH TWENTY SIX THOUSAND ONE HUNDRED AND SIXTY TWO ONLY) with further interest and charges.		Earnest Money Deposit (EMD) Rs. 3,54,300 Three Lakh Fifty-four Thousand Three Hundred Only		EMD Deposition Last Date 01-09-2026
Description Of The Immovable Property/ Secured Asset :- All Piece And Parcel Of Patta No 153, Misal No 480, Mohalla Sutharo Ki Badhi Guwad, Bikaner District - Bikaner Rajasthan Admeasuring Area About- 907.344 Sq. Feet. Boundary: - East- Road, West- H/o Jassu Nai, North- H/o Fakira Suthar, South- H/o Budhran Joshi		Date & Time of Auction 02-09-2026 (Auction Time 10:00 AM to 5:00 PM)		

Place Of EMD Deposition / Place of Auction: Shop No. 3 & 4, Ground Floor, Yadav Complex, Near Rastra Unnati School No. 04, Rani Bazar, Bikaner - 334001

Mode Of Payment :- All payment shall be made by demand draft/RTGS/NEFT in favour of India Shelter Finance Corporation Limited.

For details and queries, please refer to the enclosed Auction Sale Notice or refer our website <https://www.indiashtelter.in> or contact Authorized Officer, MR. VINAY RANA (7988605030)

PLACE: RAJASTHAN : Date : 28.07.2026 **FOR INDIA SHELTER FINANCE CORPORATION LTD**

GRIHUM HOUSING FINANCE LIMITED **APPENDIX IV (See Rule 8(1)) POSSESSION NOTICE (For Immovable Property)**

Registered Office:- 6th floor, B- Building, Ganga Trueno business park, Lohegaon, Pune -411014.

Whereas, the undersigned being the Authorised Officer of Grih Housing Finance Limited herein after referred as Secured Creditor of the above Corporate/ Register office under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred as the "said Act") and in exercise of the powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a demand notice below dated calling upon the below Borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13 (4) of the said Act read with Rule 8 of the said rules of the Security Interest Enforcement Rules 2002 on **on the dates as mentioned herein below**. The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of secured Creditor the amount and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Details of Property taken in possession are herein below.

Sr. No.	Name of Borrowers	Description of Property	Possession taken Date	Date of statutory Demand Notice	Amount in Demand Notice (Rs.)
1..	Gaurav Saini, Dharamveer	All That Piece And Parcel Of The Residential House Admeasuring. 54.35 Sq. Mtr. Situated At Mohalla Dharampura Kasba Sardhana Tehsil Sardhana Distt. Meerut (U.P.) (Hereinafter Called The Said Property). Boundaries As Per Gift Deed Registered On 31.08.2022. East:House Of Sanjayjain West:House Of Rohtash & Amar North:12ft.Wideroad South-Gher Sarif Admeasuring Area: -54.35 Sq Mtr	23/07/2026	11/05/2026	Loan No. LAP060520000005003067 Rs. 24,79,94/- (Rupees Two Lakh Forty Seven Thousand Nine Hundred Ninety Four Only) payable as on 11/05/2026 along with interest @ 17.35 p.a. till the realization. Loan No. LAP060520000005049182 Rs.68,1432/- (Rupees Six Lakh Eighty One Thousand Four Hundred ThirtyTwo Only) payable as on 11/05/2026 along with interest @ 18.35 p.a. till the realization. Loan No.LAP060520000005003287 Rs. 80,641/- (Rupees Eight Lakh Sixty Thousand Six Hundred Forty One Only) payable as on 11/05/2026 along with interest @ 17.35 p.a. till the realization.
2.	Furkan Furkan, Munni Munni, Vaseem Vaseem	All The Piece and Parcel Of One Residential House, Land Area Measuring 86.96 Sq. Mts., Situated At Mohalla Dharampura, Kasba Sardhana, Pargana & Tehsil Sardhana, Distt. Meerut. Boundaries East-Raasta-, West- Plot Of Abas, North-Plot Of Smt. Rahisa-, South-Plot Of Seller.	23/07/2026	11/05/2026	Loan No. LAP060520000005036015, Rs. 87,7917/- (Rupees Eight Lakh Seventy Seven Thousand Nine Hundred Seventeen Only) payable as on 11/05/2026 along with interest @ 16.35 p.a. till the realization.
3	Ajeet Singh, Sagar Panwar, Kumari Rubi	All That Piece And Parcel Of The One Residential House In Kharsa No. 500, Land Area Measuring 108.94 Sq. Mts., Situated At Village Jasar Sultan Nagar, Pargana & Tehsil Sardhana, Distt. Meerut. Boundaries East- 32 Ft 7 Inch / Raasta 10 Ft Wide. North- 35 Ft 7 Inch / House Of Virendar, West- 33 Ft 4 Inch / House Of Dharamveer, South- 35 Ft 7 Inch / House Of Brijpal.	23/07/2026	11/05/2026	Loan No. LAP030300000005001678 Rs.132,8525/- (Rupees Thirteen Lakh Twenty Eight Thousand Five Hundred Twenty Five Only) payable as on 11/05/2026 along with interest @ 16.1 p.a. till the realization.
4.	Devendra Devendra, Savita Savita	All That Piece And Parcel Of The One Residential House In Kharsa No 84 Land Area Measuring 226.38 Sq. Mts., Situated At Village Dhoura, Pargana Baraut, Tehsil & Distt. Bagpat. Boundaries East-House Of Anwar-, West-Kayampur Road-, North-Raasta 10 Ft Wide., South-House Of Phool Singh.	23/07/2026	11/05/2026	Loan No. LAP060520000005038026 Rs. 12,90,657/- (Rupees Twelve Lakh Ninety Thousand Six Hundred Fifty Seven Only) payable as on 11/05/2026 along with interest @ 16.35 p.a. till the realization.
	Dharambir Singh, Meena Meena	All The Piece And Parcel Of The One Residential House In Kharsa No. 344, Land Area Measuring 255.01 Sq. Mts., Situated At Aabadi Village Fatehpur, Pargana, Tehsil & Distt. Bagpat. Boundaries East-House Of Lal-, West-House Of Ganda-, North-House Of Karan Pal-, South-Road Bilochpura Se Saray Marg	23/07/2026	11/05/2026	Loan No. LAP060520000005032246 Rs.10,77,338/- (Rupees Ten Lakh Seventy Seven Thousand Three Hundred Thirty Eight Only) payable as on 11/05/2026 along with interest @ 16.35 p.a. till the realization.
6.	Haroon Ali, Bashagari Begam	All The Piece And Parcel of One Residential House, In Kharsa No 344, Land Area Measuring 967.39 Sq. Mts., Situated At Village Salahpur, Pargana, Tehsil & Distt. Meerut. Boundaries East-Property Of Others., West- Road 30 Ft Wide., North- House Of Others., South-House Of Others.	23/07/2026	11/05/2026	Loan No. LAP060520000005063502 Rs.16,17,546/- (Rupees Sixteen Lakh Seventeen Thousand Five Hundred Forty Six Only) payable as on 11/05/2026 along with interest @ 15.5 p.a. till the realization.
7.	Mohd Uvesh, Rabiya Khatoon, Tahseen Akhtar,	All That Piece And Parcel Of The One Residential Plot, Land Area Measuring 84.61 Sq. Mts., Situated At Sharafat Colony, Ward No. 2, Pargana Khatuli, Tehsil Jansath & Distt. Muzaffargarh. Boundaries East-22 Ft / Raasta. West- 22 Ft / Plot Of Sharafat Ali., North-41 Ft 3 Inch / Plot Of Sharafat Ali., South-41 Ft 3 Inch / House Of Yaqub.	25/07/2026	11/05/2026	Loan No. LAP060520000005022823 Rs.8,41,632/- (Rupees Eight Lakh Forty One Thousand Six Hundred Thirty Two Only) payable as on 11/05/2026 along with interest @ 15.35 p.a. till the realization.
8.	Mohd Mohseen, Shamim Shamim,	All That Piece And Parcel Of The One Residential Plot In Kharsa No. 463 & 468, Land Area Measuring 1456 Sq.Ft (135.27 Sq. Mts.), Situated At Mohalla Ansariyaan Falavda, Pargana Hasinapur, Tehsil Mawana & Distt. Meerut. Boundaries East-Plot Of Abdul., West-Raasta 15 Ft Wide., North-Raasta 15 Ft Wide., South-Khet Nahar Singh.	25/07/2026	11/05/2026	Loan No. HL006500000005031815 Rs. 14,07,711/- (Rupees Fourteen Lakh Seven Thousand Seven Hundred Eleven Only) payable as on 11/05/2026 along with interest @ 13.35 p.a. till the realization.
9.	Mahesh Mahesh, Priyanka Mahesh	All That Piece And Parcel Of The Buhkhand No. 222 & Buhkhand Unique Id No. 1112480022201, Area Measuring 58.93 Sq. Mtr., Out Of Kharsa No. 418, Situated In The Village Chandseena, Pargana & Tehsil Khatoli, District Muzaffargarh, U.P. And Boundaries Of The Property, As Per Sale Deed East-House Of Sunil Thakur, West-Property Of Naushad & Shakeel., North-Property Of Sunil, South- Rasta 10 Ft.	25/07/2026	11/05/2026	Loan No. LAP060520000005046807 Rs. 77,454/- (Rupees Seven Lakh Seventy Four Thousand Five Hundred FortyNine Only) payable as on 11/05/2026 along with interest @ 16.85 p.a. till the realization.
10.	Rahees, Gulista Gulista	All The Piece And Parcel Of One Residential Plot, Land Area Measuring 42.60 Sq. Mts., Situated At Mohalla Hirial, Kasba Mawana Kalan, Under Limit Nagar Palikha Parishad Mawana, Pargana Hasinapur, Tehsil Mawana & Distt. Meerut. Boundaries East- Property Of Surender Chauhan, West- Raasta 12 Ft Wide., North-Plot Aabadi., South- Property Of Seller.	25/07/2026	11/05/2026	Loan No. HL00605100000005056139 Rs. 15,73,330/- (Rupees Fifteen Lakh Seventy Three Thousand Three Hundred Thirty Only) payable as on 11/05/2026 along with interest @ 10.25 p.a. till the realization.

Note: In any case if there is any difference between the contents of local language publication and English newspaper publication, the Content, of the English newspaper language published in Financial Express shall be prevail.

Place: Delhi
Dated: 29-07-2026

Sd/- Authorised Officer
Grih Housing Finance Limited

IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited)

CIN : L65110TN2014PLC097792, Registered Office:- KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai- 600031, Tel : +91 44 4564 4000 | Fax : +91 44 4564 4022.

Notice under Section 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

The following borrowers and co-borrowers availed the below mentioned secured loans from IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited) The loans of the below-mentioned borrowers and co-borrowers have been secured by the mortgage of their respective properties. As they have failed to adhere to the terms and conditions of the respective loan agreements and had become irregular, their loan were classified as NPA as per the RBI guidelines. Amounts due by them to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited) are mentioned as per respective notices issued more particularly described in the following table and further interest on the said amounts shall also be applicable and the same will be charged as per contractual rate with effect from their respective dates.

Sr No.	Loan Account No.	Type of Loan	Section 13 (2) Notice Date	Outstanding amount as per Section 13 (2) Notice
1	257071107	LOAN AGAINST PROPERTY	19.11.2025	11,31,82,02/-

NAME OF BORROWERS AND CO-BORROWERS : 1. AMRIK SINGH 2. AMANDEEP SINGH

PROPERTY ADDRESS: ALL THAT PIECE AND PARCEL OFFPROPERTY PLOTMEASURING 88.57 SQ. YARDS, COMPRISED IN MURRABA NO. 40, KILLA NO. 12, RAKHA 7 KANAL 7 MARLA (ITS PARTS), SITUATED AT VILLAGE NOORWALA, PATTI MAKHDOMJADGAN, TEHSIL AND DISTRICT PANIPAT, HARYANA-132103 AND BOUNDED AS:- BOUNDARIES AS PER MOUKA REPORT- EAST:HOUSE OF GULAB, WEST: STREET, NORTH: STREET, SOUTH: PROPERTY OF KRISHNA LAL

You are hereby called upon to pay the amounts to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited) as per the details shown in the above table with contracted rate of interest thereupon from their respective dates and other costs, charges etc. within 60 days from the date of this publication, failing which the undersigned shall be constrained to initiate proceedings, under Section 13 (4) and section 14 of the SARFAESI Act, against the mortgaged properties mentioned hereinabove to realize the amount due to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited). Further you are prohibited under Section 13 (13) of the said Act from transferring the said secured assets either by way of sale/lease or otherwise.

Sd/- Authorized Officer
Date : HARYANA IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited)

U GRO Capital Limited B-17, Fourth Floor, Art Guild House, Phoenix Market City, Kurla (West), Mumbai- 400070

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-AUCTION SALE NOTICE OF 15 DAYS FOR SALE OF IMMOVABLE ASSET(S) ("SECURED ASSET(S)") UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISIO TO RULE 8 AND 9 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Secured Asset(s) mortgaged / charged to U GRO Capital Limited ("Secured Creditor"), the possession of which has been taken by the authorised officer of Secured Creditor, will be sold on "As is what is" and "As is where is" and "Whatever there is" on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till the date of realization of amount, due to Secured Creditor from the Borrower(s) and Guarantor(s) mentioned herein below. The Reserve Price, Earnest Money Deposit (EMD) and last date of EMD deposit is also mentioned herein below:

Sr. No.	Details of Borrower(s) / Guarantor(s)	DESCRIPTION OF SECURED ASSET(S):	Reserve Price	Details of Auction
1.	MAAZ TRADERS 2. JAHID MALIK 3. SERHAAN BEGAM 4. NAZIM NAZIM LAN - UGDESS0000029667	Portion Admeasuring 250 Sq. Yds. I.E. 209.20 Sq. Mtrs. Part Of Plot No. 96, Part Of Kharsa No. 391 & 392, Residential Colony Indrapuri, Block-C, Village Dhauri Khurd, Pargana & Tehsil Loni, Distt. Ghaziabad, U.P., (Hereinafter Referred To As The Said Property) Boundaries: East- Service Lane 12 Ft. Wide West- Road 80 Ft. Wide North- Plot No. 97 South- Remaining Portion Of The Said Plot	Rs.11,79,00,000/- EMD Rs.11,79,00,000/- Last Date of EMD Deposit 17.08.2026 Date of Auction 18.08.2026	
2.	VIJ SEEMA ENTERPRISES 2. MR. YOGESH KUMAR S/O GAJRAJ SINGH 3. MRS. SEEMA DEVI W/O YOGESH KUMAR Loan Account Number: 110001SEC0033281 & HCFDELSEC0000107087	All that Piece and Parcel of Immovable Property being A-8, Kadam Farm Colony, Jodhpur Medical Store, Near PNB Bank, Delhi (New address), Plot of Land admeasuring 71 sq.yds. out of admeasuring 200 sq. yds. Part of Kharsa No.838, situated at Indira Enclave, Village Behta Hazipur, Pargana Loni & Tehsil & District Ghaziabad, Butted and Bounded on the East by Other property, on the West by others property, on the North by Plot of Mr. Sohanveer, on the South by Gali 11 ft. wide. (Old address as per sale deed)	Rs.36,67,000/- EMD Rs.3,66,700/- Last Date of EMD Deposit 17.08.2026 Date of Auction 18.08.2026	

Kindly note the time of the Auction will be between 11 am to 01 Pm with an incremental Value of Rs. 1,00,000/- For detailed terms and conditions of the sale, please refer to the link provided in U GRO Capital Limited/Secured Creditor's website. i.e. www.ugrocapital.com or contact the undersigned at authorised.officer@ugrocapital.com For further queries contact on RCM - Gurpreet Kalsi -9855110826, SGM - Ayush Solanki- 9899228063, ADM -Vivek Kumar- 9811915502

Place: DELHI
Date: 29.07.2026

Sd/- (Authorised Officer)
For UGRO Capital Limited

INDIA SHELTER FINANCE CORPORATION LTD. **POSSESSION NOTICE FOR IMMOVABLE PROPERTY**

REGD. OFFICE:- Plot-15, 6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002

Auction Sale Notice for Sale of Immovable Assets Under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") read with Rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Rules"). **Notice is hereby** given to the public in general and in particular to the Borrower(s), Co-Borrower(s) and Guarantor(s) or their legal heir(s) or representative(s) that the below described immovable properties mortgaged to India Shelter Finance Corporation Limited (hereinafter referred to the Secured Creditor), the possession of which has been taken by the Authorized Officer of the Secured Creditor having its Registered Office at 6th Floor, Plot No 15, Institutional Area, Sector 44 Gurugram Haryana - 122002, will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the borrowers, co-borrowers and guarantors. The sale will be made by the Authorized Officer at the place mentioned below.

Whereas, The Undersigned Being The Authorised Officer Of The India Shelter Finance And Corporation Ltd. Under The Securitisation And Reconstruction Of Financial Assets And Enforcement (security) Interest Act, 2002 And In Exercise Of Power Conferred Under Section 13 (12) Read With Rule 3 Of The Security Interest (enforcement) Rules, 2002, issued A Demand Notice On The Date Noted Against The Account As Mentioned Hereinafter, Calling Upon The Borrower And Also The Owner Of The Property/surety To Repay The Amount Within 60 Days From The Date Of The Said Notice. Whereas The Owner Of The Property And The Other Having Failed To Repay The Amount, Notice Is Hereby Given To The Under Noted Borrowers And The Public In General That The Undersigned Has Taken Possession Of The Property/ies Described Herein Below In Exercise Of The Powers Conferred On Him/her Under Section 13(4) Of The Said Act Read With Rules 8 & 9 Of The Said Rules On The Dates Mentioned Against Each Account. Now, The Borrower In Particular And The Public In General Is Hereby Cautioned Not To Deal With The Properties And Any Dealings With The Properties Will Be Subject To The Charge Of India Shelter Finance Corporation Ltd For An Amount Mentioned As Below And Interest Thereon, Costs, Etc.

NAME OF THE BORROWER/GUARANTOR (OWNER OF THE PROPERTY) & LOAN ACCOUNT NUMBER	DESCRIPTION OF THE CHARGED /MORTGAGED PROPERTY(ALL THE PART & PARCEL OF THE PROPERTY CONSISTING OF)	DT. OF DEMAND NOTICE, AMOUNT DUE AS ON DATE OF DEMAND NOTICE	DATE OF POSSESSION
Mr./ Mrs. Rajni Sobhoni W/o Ankit Sobhoni & Mr./ Mrs. Ankit Sobhoni S/o Ashok Kumar Add:-Patta No 331 Raiwalan Ki Gali Begun Teh Begun Dist Chittorgarh Rajasthan 312023 (loan Account No L A B G V L L O N S 0 0 0 0 0 5 1 3 6 1 3 0 / A P - 103303954)	All Piece And Parcel of Patta No 331 Raiwalan Ki Gali Begun Teh Begun Dist Chittorgarh Rajasthan 312023 Admeasuring Area 430 Sq. Ft. Boundary:- East - Road, West - House Of Govind Somani, North - Mandir, South - Road	Demand Notice Dated 13.04.2026 Rs. 964602/- (Rupees Nine Lakh Sixty Four Thousand Six Hundred Two Only) Due As On 10.04.2026 Together With Interest From 11.04.2026 And Otherr Charges And Cost Till The Date Of The Payment	23.07.2026
Mr./ Mrs. Rekha Devi W/o Nana Lal & Mr./ Mrs. Nana Lal S/o Lal Ram Add:-Aaraji No 802 Book No 06 Patta No 102 Vill & G P Nandwat Hegun Dist Chittorgarh Rajasthan 312023 ADM Area 787.5 Sqft Boundary:- East: House Of Shubha Lal Dhakad, West: Road, North: House Of Lokesh Aarnel, South: House Of Arun Dhakad	All Piece And Parcel of Aaraji No 802 Book No 06 Patta No 102 Vill & G P Nandwat Hegun Dist Chittorgarh Rajasthan 312023 ADM Area 787.5 Sqft Boundary:- East: House Of Shubha Lal Dhakad, West: Road, North: House Of Lokesh Aarnel, South: House Of Arun Dhakad	Demand Notice Dated 13.04.2026 Rs. 1,13,5288/- (Rupees Eleven Lakh Thirty Five Thousand Two Hundred Eighty Eight Only) Due As On 10.04.2026 Together With Interest From 11.04.2026 And Otherr Charges And Cost Till The Date Of The Payment	23.07.2026
Mr./ Mrs. Dhanna Bai Gurjar W/o Shrawan Lal & Mr./ Mrs. Shrawan Gurjar S/o Kajod Gurjar Add:- Rughnath Pura Dugar, Chittorgarh Rajasthan 312022 (Loan Account No HLBGSVLONS000005142227 /AP-10331007)	All Piece And Parcel Of AARAJI NO 89 Book No 15 Patta No 05 Vill Raghunathpura G P Ilawa Teh Begun Dist Chittorgarh Rajasthan 312022 ADM AREA 1100 SQFT BOUNDARY:- EAST : House Of Gokul/ Shankar Ji, WEST House Of Rupa Ji / Kushal Ji, NORTH: Narayan Shingh / Kishor Shingh Ki Padat, SOUTH: Road	Demand Notice Dated 13.04.2026 Rs. 7,39,674/- (Rupees Seven Lakh Thirty Nine Thousand Six Hundred Seventy Four Only) Due As On 10.04.2026 Together With Interest From 11.04.2026 And Otherr Charges And Cost Till The Date Of The Payment	27.07.2026
Mr./ Mrs. Lal Bai W/o Shankar Lal Jat & Mr./ Mrs. Shankar Lal Jat S/o Jodha Jat Add:- Rughnathpura Bassi Chittorgarh Begun Chittorgarh Rajasthan 312022 ADM AREA-22000 SQFT BOUNDARY:- East- Road, West-House Of Prakash/Arjun Jat, North-House Of Shambhu Singh, South-Road	All Piece And Parcel of Patta No 06, Book No 7 Rughnathpura Gp Ilawa Begun Chittorgarh Rajasthan 312022 ADM AREA-22000 SQFT BOUNDARY:- East- Road, West-House Of Prakash/Arjun Jat, North-House Of Shambhu Singh, South-Road	Demand Notice Dated 13.04.2026 Rs. 64,6581/- (Rupees Six Lakh Sixty Six Thousand Five Hundred Eighty One Only) Due As On 10.04.2026 Together With Interest From 11.04.2026 And Otherr Charges And Cost Till The Date Of The Payment	27.07.2026

PLACE: Chittorgarh (Rajasthan) DATE: 28/07/2026 (AUTHORIZED OFFICER) FOR INDIA SHELTER FINANCE CORPORATION LTD

For any query please Contact MR. SURENDRA KUAMR PAREEK (+91 9314716508)

GRIHUM HOUSING FINANCE LIMITED **Registered Office:- 6th Floor, B Building, Ganga Trueno, Lohegaon, Pune, Maharashtra 411014 / Branch Of Unit :- 2nd Floor, Friends Plaza, 52/53, Ishwar Nagar, New Delhi - 110065 / 2nd Floor, 43/1, Mangal Pandey Nagar, Meerut, Uttar Pradesh - 250004**

E-AUCTION - SALE NOTICE (Sale of secured immovable asset under SARFAESI Act)

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the "Act") read with Rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower/ Co-Borrower/ Mortgagee(s)/Guarantor(s) that the below described immovable properties mortgaged to Grih Housing Finance Limited (hereinafter referred to as the "Secured Creditor" as per the Act), the possession of which has been taken by the Authorised Officer of Secured Creditor in exercise of powers conferred under section 13(12) of the Act read with Rules 8 and 9 of the security interest (Enforcement) Rule pursuant to notice under section 13(2) of the Act. The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis on 31-08-2026 through E-Auction. It is hereby informed to General public that we are going to conduct public through E-Auction platform provided at the website: <https://www.bankauctions.com>. For detailed T&Cs of sale, please refer to link provided in GHFL/Secured Creditor's website i.e. www.grihuhousing.com

Sr. No.	Proposal No. Customer Name (A)	Demand Notice Date and Outstanding Amount (B)	Nature of Possession (C)	Description of Property (D)	Reserve Price (E)	EMD (10% of RP) (F)	EMD Submission date (G)	Incremental Bid (H)	Property Inspection Date & Time (I)	Date and time of Auction (J)	Known encumbrances / Court cases if any (K)
1	Loan No. HM0031H18100037 Aslam (Borrower) Sameer Aloraimi Safi (Co Borrower) Sameer Iqbal Ahmed Sabnam	Notice date: 09-01-2026 Total Dues: Rs. 20,99,949/- (Rupees Twenty Lakh Ninety Nine Thousand Four Hundred Ninety Nine Only) payable as on 09-01-2026 along with interest @12.35% p.a. till the realization.	Physical	All That Piece And Parcel Of Second Floor (Front Side, Left Portion), Without Roof Rights, Built-On Freehold Property Bearing/ Plot No.112, Land Measuring Area 53.5 Sq. Yds., (I.E. 44.73 Sq. Mtrs.), Out Of Kharsa No.302, Situated In The Revenue Estate Of Village Bindapur, Delhi State Delhi, Area Abadi Known As Colony Bhagwati Vihar, Block-V, On Najafgarh Road, Uttam Nagar, New Delhi-110059, Duly Fitted With Electricity, Water And Sewerage Connection In Running Condition Therein. The Staircase, Lift And Parking Space On Silt Floor Are Common Use. The Water Tank And T.V. Antina Will Always Remain On The Roof Of Top Floor, With The Proportionate Rights Of The Land Under The Said Property, (Hereinafter Called The Property), And The Four Sides Of The Said Property Are Bounded As Under -North: Remaining Portion Of Said Property East: Remaining Portion Of Said Property West: Other Property South: Road 20 Ft.	Rs. 17,66,975/- (Rupees Seventeen Lacs Sixty Six Thousand Nine Hundred Seventy Five Only)	Rs. 1,76,697.50/- (Rupees One Lacs Seventy Six Thousand Six Hundred Ninety Seven and Fifty Paise Only)	28-08-2026 Before 5 PM	10,000/-	17-08-2026 (11AM - 4PM)	31-08-2026 (11 AM - 2PM)	NIL
2	Loan No. LAP0605 20000005028228 Umesh Verma (Borrower) Bhagwati Bhagwati (Co Borrower) Monika Monika Jai Kishan	Notice date: 09-07-2025 Total Dues: Rs. 13,24,707/- (Rupees Thirteen Lakh Twenty Four Thousand Seven Hundred Seven Only) payable as on 09-07-2025 along with interest @16.35% p.a. till the realization.	Physical	All The Piece Or Parcel The One Residential Duplex House, Land Area Measuring 66.88sq. Mts., Situated At Aabadi Dhanora Silver Nagar, Parganabara, Tehsil & Distt. Bagpat. Boundaries East: House Of Surendra. West: Raasta 16 Ft Wide. North: -House Of Shoraj, South: - House Of Dhanpal.	Rs. 23,03,000/- (Rupees Two Lacs Thirty Thousand Three Hundred Three Thousand Only)	Rs. 2,30,300/- (Rupees Two Lacs Thirty Thousand Three Hundred Three Thousand Only)	28-08-2026 Before 5 PM	10,000/-	17-08-2026 (11AM - 4PM)	31-08-2026 (11 AM - 2PM)	NIL

The intending bidders/purchasers are advised to visit Secured Creditor Branch and the auction properties, and make his own enquiry and ascertain additional charges, encumbrances and any third-party interests and satisfy himself/theirself in all aspects thereto before submitting the bids. All statutory dues like property taxes, electricity/water dues and any other dues, if any, attached to the property to be ascertained and paid by the successful bidder. The interested bidders are required to register themselves with the portal and obtain login ID and Password well in advance, which is mandatory for e-bidding, from auction service provider C1 India PVT Ltd. Address- Plot No-68 3rd floor Gurgaon Haryana-122003. Helpline Number- 7291981124, 25.26 Support Email id - support@bankauctions.com. Contact Person - Dhani P. E-mail id: dhani.p@1india.com, Contact No.9948182222. Please note that Prospective bidders may avail online training on e-auction from them only. The intending purchaser/bidder is required to submit amount of the Earnest Money Deposit (EMD) by way of by way of NEFT/RTGS/DD in the Account name - GRIHUM HOUSING FINANCE LIMITED - AUCTION PROCEEDS A/C, Account no. - 0915510000028, IFSC code - ICIC0000915, Branch Address - ICICI Bank Ltd, Panchsheel Tech Park, Near Ganapathi Chowk, 43/44 Viman Nagar - 411014 drawn on any nationalized or scheduled Bank on or before 28-08-2026 and register their name at <https://www.bankauctions.com> and get user ID and password free of cost and get training on e-Auction from the service provider. After their Registration on the website, the intending purchaser/bidder is required to get the copies of the following documents uploaded, e-mail and send self-attested hard copy at Address: 2nd Floor, Friends Plaza, 52/53, Ishwar Nagar, New Delhi - 110065 / 2nd Floor, 43/1, Mangal Pandey Nagar, Meerut, Uttar Pradesh - 250004 Mobile no. +91 8281138143 e-mail ID p.adith@grihuhousing.com For further details on terms and conditions please visit <https://www.bankauctions.com> & www.grihuhousing.com to take part in e-auction.

This notice should also be considered as 30 DAYS (Thirty) notice to Borrower / Co-Borrower/ Mortgagee(s)/Guarantor(s) under Rule 8(6) of the Security Interest (Enforcement) Rule-2002.

Note: In any case if there is any difference between the contents of local language publication and English newspaper publication, the Content, of the English newspaper language published in Financial Express shall be prevail.

Date: 29-07-2026, Place: Delhi

Sd/- Authorised Officer, Grih Housing Finance Limited

U GRO Capital Limited Registered Office Address: B-17, Fourth Floor, Art Guild House, Phoenix Market City, Kurla (West), Mumbai- 400070

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("THE ACT") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002, ("THE RULES")

The undersigned being the authorised officer of UGRO Capital Limited under the Act and in exercise of the powers conferred under Section 13(2) of the Act, read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that the borrower(s) are avoiding the service of the demand notice(s), therefore the service of the demand notice is being effected by affixation and publication as per the Rules. The contents of the demand notice(s) are extracted herein below:

Sl.No.	Name of the Borrower(s)	Demand Notice Date and Amount
1	1) MIS V S ENGINEERING WORKS 2) PREETI 3) PARVINDER KUMAR VERMA LAN - UGDELMC0000071039,UGDELMC000006289	Demand Notice Date: 07/07/2026 Notice Amount: 40,40,179.00/- (Rupees Forty Lakh Forty Thousand One Hundred Seventy Nine Only) As on 06/07/2026, 07/07/2026

